

IN THE SUPREME COURT OF INDIA  
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO(S). /2024  
(ARISING OUT OF SLP (CIVIL) NO. 21964 OF 2024)

STATE OF ODISHA & ORS.

Appellant(s)

VERSUS

PARAMANANDA PRADHAN

Respondent(s)

W I T H

CIVIL APPEAL NO. OF 2024  
(ARISING OUT OF SLP (CIVIL) NO. 23332 OF 2024)

CIVIL APPEAL NO. OF 2024  
(ARISING OUT OF SLP (CIVIL) NO. 23335 OF 2024)

CIVIL APPEAL NO. OF 2024  
(ARISING OUT OF SLP (CIVIL) NO. 23333 OF 2024)

CIVIL APPEAL NO. OF 2024  
(ARISING OUT OF SLP (CIVIL) NO. 23334 OF 2024)

CIVIL APPEAL NO. OF 2024  
(ARISING OUT OF SLP (CIVIL) NO. 22176 OF 2024)

CIVIL APPEAL NO. OF 2024  
(ARISING OUT OF SLP (CIVIL) NO. 22181 OF 2024)

CIVIL APPEAL NO. OF 2024  
(ARISING OUT OF SLP (CIVIL) NO. 22180 OF 2024)

CIVIL APPEAL NO. OF 2024  
(ARISING OUT OF SLP (CIVIL) NO. 22179 OF 2024)

CIVIL APPEAL NO. OF 2024  
(ARISING OUT OF SLP (CIVIL) NO. 22947 OF 2024)

CIVIL APPEAL NO. OF 2024  
(ARISING OUT OF SLP (CIVIL) NO. 23659 OF 2024)

CIVIL APPEAL NO. OF 2024  
(ARISING OUT OF SLP (CIVIL) NO. 23660 OF 2024)

CIVIL APPEAL NO. OF 2024  
(ARISING OUT OF SLP (CIVIL) NO. 24593 OF 2024)

CIVIL APPEAL NO. OF 2024  
(ARISING OUT OF SLP (CIVIL) NO. 24594 OF 2024)

AND

CIVIL APPEAL NO. \_\_\_\_\_ OF 2024  
(ARISING OUT OF SLP (CIVIL) NO. 24595 OF 2024)

O R D E R

Leave granted.

2. Heard Mr. Som Raj Choudhury, learned counsel appearing for the appellants.
3. Although notice is awaited/incomplete in some matter, Mr. Kedar Nath Tripathy, learned counsel has instruction to represent the respondents.
4. The matters pertain to ante-dating the regularisation of the respondents w.e.f. 28.02.2004, instead of 12.08.2016, as was permitted by the authorities. The learned Single Judge ordered ante-dating the regularisation by following the decision dated 25.08.2022 in *Harapriya Patra v. State of Odisha* in WPC (OAC) No. 2709 of 2016.
5. The State filed Writ Appeal(s) to challenge the above decision of the learned Single Judge but those were not considered on merit and instead dismissed on the ground of belated filing, by following the ratio in *State of Odisha Vs. Surama Manjari Das* passed in WP(C) No. 15763 of 2021.
6. In cases of this nature, which may have implication for a large number of Government employees and also financial implication for the State, the Division Bench ought to have considered the merit of the State's challenge particularly when most of the Writ

Appeals were not filed with inordinate delay.

7. In the above circumstances, we deem it appropriate to set aside the impugned judgment(s) of the Division Bench. The appeals are accordingly disposed of. The matters are remitted back to the Division Bench of the High Court so that a decision on merit on the State's challenge, can be rendered. Effort should be made for early disposal of the Writ Appeal(s).

8. Pending application(s), if any, shall stand closed.

.....J.  
[ HRISHIKESH ROY ]

.....J.  
[ S.V.N. BHATTI ]

NEW DELHI;  
OCTOBER 21, 2024.

ITEM NO.56

COURT NO.5

SECTION XI-A

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITON (CIVIL) NO. 21964 OF 2024

(Arising out of impugned final judgment and order dated 10-10-2023 in WA(C) No. 1192/2023 passed by the High Court Of Orissa At Cuttack)

STATE OF ODISHA &amp; ORS.

Petitioner (s)

VERSUS

PARAMANANDA PRADHAN

Respondent(s)

IA No. 204583/2024 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

WITH

SLP (C)No.23332/2024 (XI-A)

([FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA 213294/2024

IA No. 213294/2024 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

SLP (C)No.23335/2024 (XI-A)

([TO FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA 211035/2024

IA No. 211035/2024 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

SLP (C)No.23333/2024 (XI-A)

(FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA 208702/2024

IA No. 208702/2024 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

SLP (C)No.23334/2024 (XI-A)

SLP (C)No.22176/2024 (XI-A)

(IA FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA 122763/2024

IA No. 122763/2024 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

SLP (C)No.22181/2024 (XI-A)

([TO FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA 207738/2024

IA No. 207738/2024 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

**SLP (C)No.22180/2024 (XI-A)**

**(FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA 206566/2024**

**IA No. 206566/2024 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)**

**SLP (C)No.22179/2024 (XI-A)**

**(FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA 204750/2024**

**IA No. 204750/2024 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)**

**SLP (C)No.22947/2024 (XI-A)**

**(IA FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA 207210/2024**

**IA No. 207210/2024 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)**

**SLP (C)No.23659/2024 (XI-A)**

**( IA No.181984/2024-CONDONATION OF DELAY IN FILING and IA No.181985/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.181986/2024-CONDONATION OF DELAY IN REFILEING / CURING THE DEFECTS)**

**SLP (C)No.23660/2024 (XI-A)**

**(IA No.218697/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT DEFECTS)**

**SLP (C)No.24593/2024 (XI-A)**

**(IA No.221600/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT DEFECTS)**

**SLP (C)No.24594/2024 (XI-A)**

**(IA No.216113/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)**

**SLP (C)No.24595/2024 (XI-A)**

**(IA No.225887/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)**

**Date : 21-10-2024 These matters were called on for hearing today.**

**CORAM :**

**HON'BLE MR. JUSTICE HRISHIKESH ROY  
HON'BLE MR. JUSTICE S.V.N. BHATTI**

**For Appellant(s)**

**Mr. Srisatya Mohanty, AOR  
Mr. Abhijit Pattanaik, Adv.**

**Mr. Shibashish Misra, AOR**

Mr. Som Raj Choudhury, AOR  
Ms. Shrutee Aradhana, Adv.  
Mr. Prashant Kumar, Adv.

Mr. Shovan Mishra, AOR  
Ms. Bipasa Tripathy, Adv.

Mr. Avnish Kumar Sharma, Adv.  
Mr. Ramendra Mohan Patnaik, AOR

For Respondent(s) Mr. Chandra Bhushan Prasad, AOR

Mr. Md. Anas Chaudhary, Adv.  
Mr. Mohd. Sharyab Ali, Adv.  
Ms. Shehla Chaudhary, Adv.  
Mr. Ansar Ahmad Chaudhary, AOR

M/S. V. Maheshwari & Co., AOR  
Dr. I M Quddusi, Sr. Adv.  
Mr. Jabar Singh, Adv.  
Ms. Kanti Tiwari, Adv.  
Mr. Kamal Deep Kumar, Adv.

Mr. Kedar Nath Tripathy, AOR  
Mr. Aditya Narayan Tripathy, Adv.

Mr. Azim H. Laskar, Adv.  
Mr. Chandrabhushan Prasad, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

Leave granted.

The appeals are disposed of in terms of the signed order.

Pending application(s), if any, stand closed.

[DEEPAK JOSHI]  
ASTT. REGISTRAR-cum-PS

[KAMLESH RAWAT]  
ASSISTANT REGISTRAR

(Signed Order is placed on the File)